

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
11	24.5.95	<p>As the Government have not yet passed any order on the representation made by the petitioner and the learned Additional Standing Counsel has told us that he would ask the Respondents to dispose of the representation of the petitioner as expeditiously as possible and as we have also directed that the petitioner shall abide by the decision that the Department may take on his representation, for the present do not we find that any orders are called for on Misc. Application 374/95. The same is disposed of accordingly.</p> <p style="text-align: right;">S/</p> <p>VICE-CHAIRMAN MEMBER (ADMINISTRATIVE)</p>	<p>MA. 132/95 at SI. A prayed for vacation of stay orders Court to the consider of original application has been brought.</p> <p><del>Parb</del> STY</p> <p>Bench</p> <p>for admission MA. 132/95. at SI. A prayed for vacation of stay order.</p> <p><del>Parb</del> STY</p> <p>Bench</p>